

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(IB)-1126(PB)/2019

IN THE MATTER OF:

M/s. P-Net Solutions Ltd.

Applicant / petitioner

v.

Bigmood Buildcon Pvt. Ltd.

Respondent

SECTION:

Under Section 7 of IBC

Order delivered on 09.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Davesh Bhatia, Mr. Rajbir Ruhil, Advs.

For the respondent

Mr. Abhay Kaushik, Adv.

ORDER

Notice of the petition.

On our asking, Mr. Abhay Kaushik, learned counsel accepts notice. A copy of the paper book shall be handed over to him during the course of the day. He seeks and is granted ten days' time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel for the respondent.

List for arguments on 27.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)